

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 121**

**IA(I.B.C)/236 (CH) 2021, IA(I.B.C)/ 1204 (CH)2023, IA(I.B.C)/673 (CH) 2023,**

**IA(I.B.C)/672 (CH) 2023, IA(I.B.C)/848 (CH)2024**

**C.P. (IB)/97(CH)2019**

**(Admitted)**

**IN THE MATTER OF:-**

Nilkamal Limited

...Petitioner

Versus

U.I. Beverages Pvt. Ltd.

...Respondent

**Under Section: 9, IBC 2016, 33, IBC 2016, 60(5), 43(1) r/w Sec 44 (1)**

**66(1), Rule 11 of NCLT, 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 20.05.2024, Higher on Board.

Sd/-  
Court Officer

Tanvi  
09.04.2024